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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5231/2022

DEVENDRA SINGH RESOLUTION PROFESSIONAL

ALCHEMIST TOWNSHIP INDIA LIMITEDPetitioner

Through: Ms.Maneesha Dhir, Ms.Varsha Banerjee, Ms.Aishwarya Nath and Ms.Karishma Malani, Advocates

versus

DIRECTORATE OF ENFORCEMENT THROUGH ASSISTANT DIRECTORRespondent

Through: Mr.Zoheb Hossain,Spl. Counsel for ED with Mr.vivek Gurnani, Standing counsel, Mr.Kartik Sabharwal, Mr.Pranjal Tripathi, Mr.Kanishk Maurya, Ms.Ilma Khan and Mr.Suradhish Vats, Advocates

CORAM: HON'BLE MR. JUSTICE VIKAS MAHAJAN

<u>ORDER</u> 06.02.2025

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1. By way of present petition, the petitioner *inter alia* seeks direction to the respondent for providing a copy of the documents which were seized during the search on 19.09.2019 from the premises of Alchemist Township India Limited.

2. The learned counsel appearing on behalf of the petitioner submits that the petitioner is a Resolution Professional and the documents sought are

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required for adjudicating the claims of the Creditors of the Corporate Debtor.

3. On the other hand, the learned Special Counsel appearing on behalf of the respondent submits that the documents which have been sought fall under the category of unrelied documents and the issue as to whether such documents can be provided to the accused persons or to any third party at pre-trial stage i.e., when the investigation is pending before Hon'ble Supreme Court in Criminal Appeal No. 1622/2022 titled as *Sarla Gupta & Anr. V. Directorate of Enforcement* and the judgment in the same has been reserved.

4. He, therefore, urges the Court to adjourn the present matter to await the outcome of the said judgment.

5. In view of the above, renotify on 16.04.2025.

VIKAS MAHAJAN, J

FEBRUARY 6, 2025 SV